

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI

PRINCIPAL BENCH

CP-181(ND)/2017
(Appeal No. 28/2017)

IN THE MATTER OF:

Natural Estates Pvt. Ltd.

.... Applicant/petitioner

vs.

The Registrar of Companies

... Respondent

Order under Section 252(1) & 252(3) of the Companies Act

Order delivered on 29.01.2018

Coram:

CHIEF JUSTICE (Retd.) M.M.KUMAR
Hon'ble President

Sh. S.K. Mohapatra,
Hon'ble Member (T)

For the Applicant / Petitioner :

For the Respondent :

ORDER

Reply by respondent is awaited. One last opportunity is granted to the respondents to file reply. Let reply be now filed within three weeks with a copy in advance to the Company Secretary for the appellant.

Rejoinder, if any, be filed within two weeks thereafter with a copy in advance to the Counsel opposite.

List for arguments on 6th March, 2018.

Sd/-
(CHIEF JUSTICE M.M.KUMAR)
PRESIDENT

Sd/-
(S.K. MOHAPATRA)
MEMBER(TECHNICAL)